

The East Punjab Control of Bricks Supplies Act, 1949

Act 1 of 1949

Keyword(s): Brick, Kiln, Dealer

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THE EAST PUNJAB CONTROL OF BRICKS SUPPLIES ACT, 1949

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¹THE EAST PUNJAB CONTROL OF BRICKS SUPPLIES ACT, 1949

EAST PUNJAB ACT NO. 1 OF 1949.

[Received the assent of His Excellancy the Governor on the 21st March, 1949; and first published in the East Punjab Government Gazette (Extraordinary) of March 25, 1949].

| 1 Year 1949 | 2 No. I | 3 Short title The East Punjab Control of Bricks Supplies Act, 1949 | 4 Whether repealed or otherwise affected by legislation Amended in part by the Adaptation of Laws Order, 1950. Amend ed in part by the Adaptation of Laws (Third Amendment) Order, 1951 Extended to Pepsu Territory by Punjab Act 5 of 1957 ² . |
|-------------------|---------------|--|--|
| | | | Act of the second secon |

An Act to control brick Supplies in ³[Punjab].

It is hereby enacted as follows :---

1. (1) This Act may be called the East Punjab Con-short title and trol of Bricks Supplies Act, 1949.

(2) It extends to the whole of the 4[State] of 5[Punjab]

2. In this Act, unless there is anything repugnant Definitions. in the subject or context,-

- (a) 'Brick' means any piece of burnt clay having a geometrical shape fired in a kiln;
- (b) 'Kiln' means a structure used for firing bricks; and
- (c) 'Dealer' means any person who deals in bricks or holds stocks of bricks for sale and includes his representative or agent.

For Statement of objects and Reasons See East Punjab Government Gazette (Extraordinary) 1949 page 47; for proceedings in the Assembly see East Punjab Legislative Assembly Debates, volume III 1949, pages 638–48

²For Statement of objects and reasons, see Punjab Government Gazette

^{*}Substituted for the word "province" by the Adaptation of Laws (Third Amend-(Extraordinary) 1957 page 339

^{*}Substituted for the words "East Punjab" by the Adaptation of Laws Order 1950 Substituted for the words "East Punjab" by the Adapatation of Laws Order 1950 ment) Order 1951.

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Powers to control

3. The '[State] Government in so far as it appears to supply, distribu-tion or consump- it to be necessary or expedient for controlling the supply of bricks or for securing their equitable distribution and availability at reasonable prices, may, by notified order, provide in regard to bricks-

- (a) for regulating by licences, permits or otherwise the storage, distribution, transport, acquisition, disposal, manufacture and consumption of bricks:
- (b) for controlling the prices at which bricks may be bought or sold;
- (c) for collecting any information or statistics with a view to regulating of the aforesaid matters:
- (d) for requiring dealers or kiln owners, to maintain and produce for inspection such accounts and records regarding bricks and to furnish such information relating thereto, as may be specified in the order;
- (e) for any incidental and supplementary matters including in particular the entering and search of premises, vehicles, the seizure by a person authorised to make such search of the brick, in respect of which such person has reason to believe that contravention of any order made under this Act has been, is being or is about to be committed, the grant or issue of licences, permits or other documents and the charging of fees therefor.

Delegation powers.

of

The 1[State] Government may, by order notified in 4. the Government Gazette, direct that the power to make orders under section 3 shall, in relation to such matter and subject to such conditions, if any, as may be specified in the order, be exercisable also by such officer or authority subordinate to the 1[State] Government as may be specified in

Substituted for the word "Provincial "by the Adaptation of Laws Order 1950

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5. Any order made under section 3 shall have effect Effect of Orders notwithstanding anything inconsistent therewith contained in any enactment other than this Act or in anv instrument having effect by virtue of any enactment other than this Act.

6. If any person contravenes any order made under section 3 he shall be punishable with imprisonment for a term which may extend to three years or with fine of with both, and if the order so provides, any court trying such contravention may direct that any property in respect of which the Court is satisfied that the order has been contravened or such part of it as the court may deem fit shall be forfeited to ¹[Government].

7. Any person who attempts to contravene or abets a Attempts and abetments. contravention of any order under section 3 shall be deemed to have contravened that order.

8. If the person contravening an order made under Offences by corporations. section 3 is a company or other body corporate every Director, Manager, Secretary or other officer or agent thereof shall, unless he proves that the contravention took place without his knowledge and that he exercised all due diligence to prevent such contravention, be deemed to be guilty of such contravention.

9. If any person—

- (i) when required by any order made under section 3 to make any statement or furnish any information, makes any statement or furnishes any information which is false in any material particular and which he knows or has reasonable cause to believe to be false, or does not believe to be true, or
- (ii) makes any such statement as aforesaid in any book, account, record, declaration, return or other document which he is required by any such order to maintain or furnish ;

he shall be punishable with imprisonment for a term which may extent to three years or with fine or with both

inconsistent with other enactments.

Penalties.

False Statement.

^{&#}x27;Substituted for the words "His Majesty "by the Adaptation of Laws Order 1950.

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Cognizance offence.

of

10. An offence committed under this Act shall be cognizable.

Powers. to try offences summarily.

11. Any Magistrate or Bench of Magistrates empowered for the time being to try in a summary way the offences specified in sub-section (1) of section 260 of the Code of Criminal Procedure, 1898, may, on application in this behalf made by the prosecution try in accordance vof 1898, with the provisions contained in sections 262 to 265 of the said Code any offence punishable under this Act.

Presumption as to orders.

Protection

action

12. (1) No order made in exercise of any power conferred by or under this Act shall be called in question in any court.

(2) Where an order purports to have been made and signed by an authority in exercise of any power conferred 1 of 1872 by or under this Act, a court shall, within the meaning of the Indian Evidence Act, 1872, presume that such order was so made by the authority.

of 13. (1) No suit, prosecution or other legal proceedtaken ing shall lie against any person for anything which is in under the Act. good faith done or intended to be done in pursuance of any order made under section 3.

> (2) No suit or other legal proceeding shall lie against the 1[Government] for any damange caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of any order made under section 3.

¹Substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

THE PUNJAB CONTROL OF BRICKS SUPPLIES, PRICE AND DISTRIBUTION

CONTROL ORDER, 1998.

GOVERNMENT OF PUNJAB DEPARTMENT

OF FOOD AND SUPPLIES The 6th October

1998

ORDER

No. S.O.55/E.P.A. 1/49/S. 3/98. - Whereas the Governor of Punjab is of the opinion that it is necessary so to do for securing the proper distribution and availability of bricks at reasonable price;

Now, therefore, in exercise of the powers conferred by section 3 of the East Punjab Control of Bricks Supplies Act, 1949. (East Punjab Act No. 1 of 1949), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following order, namely: -

1. Short title, extent and commencement: - (1) this order may be called the Punjab Control of Bricks Supplies, Price and distribution control order, 1998. (2)

It extends top the whole of the State of Punjab.

(3) It shall come into force at once.

2. Definitions :- In this order, unless the context otherwise requires:-

- a) 'brick' means any piece of burnt clay having a geometrical shape fired in a kiln;
- b) 'consumer' means a person including a Department of the Government of Punjab or a Semi-Government organisation or undertaking permitted to acquire bricks under this order for private consumption and not for sale;
- c) 'dealer' means a person or association of persons or a firm or a cooperative society engaged in the business of a production, manufacture or sale of bricks at a kiln;
- d) 'Director' means the Director, Food and Supplies, Punjab and includes the Additional Director, Food and Supplies, Special Additional Secretary, Food and Supplies, Joint Director, Food and Supplies and Joint Secretary, Food and Supplies;
- e) 'District Magistrate' means the District Magistrate of the District and includes the Joint Director, Food and Supplies, Deputy Director, Food and Supplies, Assistant Director, Food and Supplies, District Food and Supplies Controller and Additional District Food and Supplies Controller within their respective jurisdiction and any

other officer appointed by the State Government in this behalf by name or by designation to act as such for all or any of the purposes of the order;

- f) 'Form' means a Form appended to this order;
- g) 'Government' means the Government of the State of Punjab in the Department of Food and Supplies;
- h) 'Kiln' means a structure used for firing bricks;
- i) 'Licensing Authority' means the District Magistrate or any other officer authorised by the Government to perform the function and exercise the powers of the Licensing Authority under this order;
- j) 'Manufacture' means a person engaged in the production or manufacture of bricks in a kiln; and
- k) 'Schedule' means a Schedule appended to this order.
- **3. Prohibition for manufacturing or selling etc. of bricks without Licence:** Save as hereinafter provided, of no manufacture or dealer shall after the expiry of a period of one month from the date of commencement of this Order, manufacture or sell or offer to sell or store for sale or have in his possession for the purpose of sale or for disposal in any other manner or deposit with or consign to any person for the purpose of sale or for storage for sale, bricks expect under and in accordance with the conditions of a licence granted under this Order;

Provided that no licence shall be required for manufacture of bricks in Maidani Bhatties (Awas), if such bricks are manufactured for the personal consumption of the manufacturer.

Provided further that the licence granted under the Punjab Control of Bricks Supplies order. 1972 shall be valid upto it's expiry subject to the terms and conditions mentioned therein.

Explanations.- "Maidani Bhatti" (Awas) means a structure used for firing bricks in which neither a chimney is used nor slack coal consumed as fuel.

4. Application for grant of Licence: - (1) A person desirous to start a brick kiln shall apply for the grant of a licence to the District Magistrate in Form-'A' along with site plan, registered lease-deed or ownership.

Proof of the land in which kiln is to be installed and a treasury challan of ten thousand rupees as security to be deposited in the name of the Director under Head of Account No. 8443-Civil Deposits (106) Personal Deposits (01) Personal Deposits.

(2) Subject to the general or special instruction notified by the Government from time to time in this behalf, a licence may, if the site of the kiln is not detrimental to the health of the any general public or to the crops, gardens or nurseries in close proximity thereto and also subject to the provisions of clause 5, be granted or renewed by the District Magistrate in Form-'B' and such licence shall be subject to the conditions specified thereto and such other condition as the Director may from time to time specify.

(3) The grant of a licence for the operation of a brick kiln under clause (2) shall further be subject to the following conditions, namely: -

- (i) The brick kiln shall not be installed within the radius of one thousand metres from the residential areas in the cities mentioned in the schedule and seven hundred and fifty metres from the residential areas in other towns and villages; [words 750 metres has been substituted by words five hundred metres by the Punjab Control of Bricks Supplies, Price and Distribution Control (First Amendment) Order, 1999.Published in Punjab Government Gazzete (Extra.), dated the 31-12-1999.vide no. 1S(298)99/4389]
 - Explanation The radius from the residential area shall be determined from the revenue record i.e from the 'Phirni' of the village as determined in the latest proceedings for consolidation of holding of the Department of Revenue and Rehabilitation in the case of village, and the municipal limits in the case of towns, and the notified area limits in the case of Notified Area Committees;

(ii)

In case of already installed brick kilns, the licencee shall either shift the brick kiln out of the residential areas or obtain 'No Objection Certificate' from the State Pollution Control Board before the Thirty first day of March 1999 (extend to 30.6.02) failing which the licence shall not be renewed;

Provided that no 'No Objection Certificate' from the Punjab State Pollution Control Board would be required if the proposed site for installation of new brick kiln is beyond the distances or limits prescribed by Punjab State Pollution Control Board;

- (iii) 'No Objection Certificate' from Bhakra Beas Management Board or Punjab State Electricity Board shall be obtained in case the vessel of the proposed kiln falls within five hundred metres from the transmission line of 220.K.V.
- (iv) No bricks kiln shall be installed within a distance of seven hundred metres from a Mango Orchard and one hundred metres of garden nursery;
 - *Explanation*-(1) the distance from Mango Orchard, Garden of nursery shall be determined from the vessel of the kiln;
 - Explanation-(2) "Garden" means a piece of land measuring one acre (0.4 hectare) or above on which fruit trees are grown and "nursery" means a piece of land measuring one kanal or above where plants are reared for sale or transplatation;
 - *Explanation*-(3) "Mango Orchard" means 18 Mango plants or trees or more covering a minimum area of 3.5 kanals of land.
 - *Explanation-*(4) Filler fruit like kinnow, peach Guava, Plum, Papaya may be grown in between mango plants or trees till the Mango Orchard comes into commercial bearing viz. after 7-8 years;
- (v) No licence shall be issued in the name of a person whose licence has been cancelled earlier for contravention of the provisions of this Order or who has been convicted under section 7 of the Essential Commodities Act, 1955 or section 6 of the East Punjab Control of Bricks Supplies Act, 1949 or contravention of any Order under rule 114 of Defence of India Rules;
- (vi) No licence shall be granted in the name of minor persons unless two major working partners are include in the prospective licencee firm;
- (vii) No brick kiln shall be installed at a site having distance of less then 100 meters from a schedule road; and
- (viii) No person shall be allowed to setup a brick kiln on a site adjoining the land of other brick kiln (this implies that the prospective brick kiln owner shall setup

his kiln at such site in his land that the periphery of such brick kiln does not touch the land of the neighboring kiln).

5. Refusal to grant of renewal of a licence. -(1) The District Magistrate may for reasons to be recorded, in writing, refuse to grant or renew of a licence or having granted or renewed it, may subsequently suspend or revoke it due to the contravention of any provision (s) of this order or if statement given at the time of obtaining the licence, are found to be incorrect at a later stage or if the licencee transfers his licence or the kiln with respect to which the licensee has been granted to any person without previous permission, in writing, of authority which had granted the licence, without prejudice to any other punishment to which he may liable;

Provided that before suspending or revoking a license, a show cause notice and an opportunity of being heard, shall be given by the licensing authority to the licensee.

Provided that the District Magistrate may suspend license without giving an opportunity of being heard to licensee for a period not extending beyond 90 days during the pendency of the case for the cancellation or in contemplation of the proceedings for the cancellation of licence.

(2) In case of death of the licencee, the licence of brick kiln shall be transferred in the name of the heir (s) or nominee (s) of the deceased with the permission of the District Magistrate.

(3) Any person to whom the grant renewal of a licence has been refused or whose licence has been suspended or revoked under clause 5, may appeal to the Director, against the orders so passed, within a period of thirty days from the date on which the order of refusal or suspension or revocation is communicated to him.

(4) The Government, may call for and examine the record of any proceedings disposed off by the Director in appeal under sub-clause (3) or by the District Magistrate under this Order for the purpose of satisfying itself as to the legality or propriety of any order made therein and may confirm modify, suspend or rescind such order.

"(5) before the license is renewed, it shall be necessary for the licensee to satisfy the licensing Authority that the licensee had manufactured bricks to the full capacity of the brick kiln at least once in the previous year."

Sub-clause 5 has been added by the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998(First Amendment) Order, 2003.Published in Punjab Government Gazzete(Extra.), dated 16-09-2003 vide NO. 55(694)-2003/2244.

6. Term of licence- (1). - Subject to the provisions of sub-clauses (2) every licence under this Order shall be granted or renewed for such period not exceeding five year at a time as may be desired by the applicant at the time of making an application for grant or renewal, as the case may be.

(2) Every such licence shall, unless previously suspended or revoked, expire on the thirty first day of March, of the year specified at the time of grant renewal, as the case may be, and renewal period would be valid for a period of five years.

- 7. Fee for grant renewal of licence.- (1) The following fees shall be chargeable for the grant
 - or renewal of a licence namely:-
 - (a) for grant of a licence for a period . . Rupees Two Thousands upto one year or part thereof
 - (b) for renewal licence for one year ... Rupees Two Thousands or part thereof
 - (c) the fee for grant of a duplicate . . Rupees One Thousand licence.

(2) Every manufacturer shall take a licence in respect of every place at which he manufactures bricks or carries on his business. The licence granted under this Order shall, unless previously suspended or revoked, continue in force upto 31st March of next year but shall be renewable for five years. An application for renewal of the licence shall be made so as to reach the District Magistrate not less then Thirty days before the date on which the licence expires alongwith payment as specified in sub-clause (1):

Provided that the District Magistrate may entertain the application after the expiry of the said period but not later than thirty days after the expiry of the licence after imposing penalty of rupees two thousand.

Provided further that the District Magistrate may after imposing a penalty of rupee ten thousand entertain the application even after the expiry of a period of thirty

days referred to in the first previous but not later than one hundred and Eighty days after the expiry of the licence.

(3) No licencee shall be entitled to carry on his business on bricks after the validity of licence has expired unless: –

(a) he has applied for renewal of his licence and paid the requisite fee before the expiry of the validity period thereof ; or.

(b) his license has actually been renewed.

- **8.** Change of kiln site: An owner of a brick kiln may be allowed to shift the kiln if the District Magistrate has no objection to the proposed change.
- **9. Disposal of stock when licence suspended**, **revoked etc:** Every manufacturer or dealers whose licence has not been renewed or has been suspended or revoked under clause 4 or has been suspended or cancelled under clause 16 may dispose off stock of bricks within such a time and in such manner as specified by the District Magistrate.
- 10. Power to issue direction: (1) the District Magistrate may direct that no person shall purchase or sell or offer to sell or supply bricks without a permit issued by him or an officer authorised by him in this behalf and subject to such conditions, as may be specified in such permit in case the supply is being regulated through permits, by the Government.

(2) No manufacturer or dealer shall act in contravention of any direction issued by the District Magistrate under sub clause (1).

11. Issue of permit: - (1) In case the supply of bricks is regulated through permits, an application for permit to purchase bricks shall be made to the District Magistrate in Form 'C'.

(2) Every permit for the purchase of bricks shall be issued by the District Magistrate in Form 'D'.

(3) Every manufacture or dealer shall supply bricks against a valid permit within ten days of its permeation to him;

Provided that if the bricks are not available in stock, the aforequoted validity period of the permit shall be extended by the District Magistrate for a period not exceeding seven days at a time. (4) No consumer shall vary or aLter the contents of the permit issued under this Order.

12. Manufacturer of bricks.- No manufacturer shall manufacture bricks or tiles other than those of the following sizes and specifications, namely:-

| Class of bricks | size (in cms) | specification | |
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Third Class Bricks

13. Sale of bricks: - no manufacturer or dealer shall-

- (i) refuse to sell to any person bricks or tiles available with him for sale; or
- (ii) sell or offer for sale bricks or tiles without:-
 - (a) stacking them separately classwise in a countable form in the premises of his business; and
 - (b) fixing the placards on each stack indicating class and price of bricks; or
- (iii) sell or agree to sell or offer for sale bricks or of tiles save against a permit if the distribution of bricks of tiles is regulated by permits.

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD AND SUPPLIES.

Order

The 31st December, 1999.

No. 1S(298)99/4389.— In exercise of the powers conferred by section 3 of the East Punjab Control of Bricks Supplies Act, 1949 (East Punjab Act No. 1) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely :—

Order

1. This Order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (First Amendment) Order, 1999.

2. In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, in clause 4, in sub-clause (3), in condition (i) for the words "seven handred and fifty metres", the words "five hundred metres" shall be substituted.

P. RAM,

Secretary to Government of Punjab, Department of Food and Supplies.

Endorsement No. IS(298)99/4390, dated, Chandigarh the

A copy is forwarded to :--

- 1. All Heads of Department in the State.
- 2. All the District Magistrates in the State.
- 3. Commissioners of Divisional, Jalandhar, Ferozepur and Patiala.
- 4. All District Food and Supplies Controllers in the State.
- 5. Deputy Director (Field) Food and Supplies Department, Jalandhar, Ferozepur and Patiala for information and necessary action.

PRITAM SINGH GHUMAN,

Superintendent Supplies, for Secretary to Government, Funjab. Department of Food and Supplies.

Endorsement. No. 1S(298)99/4391, dated the Chandigarh, the 31st December, 1999.

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A copy is forwarded to the following for information and necessary action :--

- 1. Director Health Services, Punjab.
- 2. The Chief Town Planner, Punjab.
- 3. Director of Agriculture, Punjab, Chandigarh.
- 4. The Director of Local Government Punjab, Chandigarh.
- 5. Chief Engineer, P.W.D. (B&R), Punjab, Patiala.
- 6. Director of Horticulture, Punjab, Chandigarh.
- 7. State Pollution Control Board, Patiala.
- 8. All Superintendents of Police in the State.

9. All Sub-Divisional Officer (Civil) in the Punjab State.

10. Director General of Police, Punjab, Chandigarh.

14. The Inspector General of Police (CID), Punjab, Chandigarh.

12. The Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh.

13. The Director, Public Relations, Punjab, Chanaigarh.

14. The Registrar, Co-operative Societies, Punjab, Chandigarh.

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PRITAM SINGH GHUMAN,

D.

Superintendent Supplies, for Secretary to Government, Punjab, Department of Food and Supplies.

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[Extract from Punjab Government Gazette (Extra.), dated the 16th September, 2003]

GOVERNMENT OF PUNJAB

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DEPARTMENT OF FOOD AND SUPPLIES

Order

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The 11th September, 2003

No. 55(694)-2003/2244.—In exercise of the powers conferred by Section 3 of the East Punjab Control of Bricks Supplies Act, 1949 (East Punjab Act No. 1 of 1949), and all other Powers enabling him in this behalf, the Governor of Punjab is pleased to make the following order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely :—

ORDER

(1) This order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (First Amendment) Order, 2003.

(2) In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998 (hereinafter referred to as the said Order), in clause 5, after sub-clause (4), the following sub-clause shall be added, namely :---

"(5) Before the license is renewed, it shall be necessary for the licencee to satisfy the Licensing Authority that the licencee had manufactured bricks to the full capacity of the brick kiln atleast once in the previous year."

(3) In the said Order, after Clause 17, the following clause shall be inserted, namely :--

"17-A. Every manufacturer and dealer shall also maintain a register giving an account of receipt and consumption of coal during the year from 1st April to 31st March, the same will be attested by the District Controller, Food, Civil Supplies and Consumer Affairs/District Magistrate before starting new register for the next year."

(4) In the said Order, after clause 18, the following clause shall be inserted, namely:----

"18-A. Every manufacturer and dealer shall submit to the District Magistrate in Form 'F' yearly (for every financial year) stock returns of bricks/tiles manufactured by the 31st March of each year."

(9) In the said order, after Form 'E', the following Form shall be added, namely :---

FORM 'F'

(See Clause 18-A)

Yearly bricks register to be maintained by the licencee under Clause 17-A of the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998.

| Sr. No. | | |
|------------|---|-----|
| 1 | Total Manufacturing capacity of Brick Kiln/Utensil | UIM |
| 2 | Total quantity of Coal consumed in the year. | |
| | | |

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| Note.—Above info | ormation may be ce | rtified by the conce | rned Brick K | lln Owner i | |
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| oy be cancelled, if | already renewed". | Signature and Seal Brick Kiln Owne | of the | ont 25 a constr | |
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GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD, CIVIL SUPPLIESAND CONSUMERSAFFAIRS

· CORRIGENDUM

The 15th February, 2011

In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, as published in the Legislative Supplement of the Punjab Government Gazette (Extraordinary), dated the 28th October, 1993,--vide Government of Punjab, Department of Food and Supplies Order No. S.O. 55/E.R.A.I/49/S.3/98, dated 16th March, 1998,-

- (a) in the preamble, For "order", Read "Order"
- (b) in clause 5, in sub-clause (1), For "order", Read "Order"

(c) in clause 22, in the proviso,-

(i) in sub-clause (a) For "orders", Read "Orders"

(ii) in sub-clause (d) For "orders", Read "Orders"

(Sd.),

(D. S. GREWAL),

Secretary to Government of Punjab, Department of Food, Civil Supplies and Consumers Affair.

14075 CS(P)-Govt Press, U.T., Chd.

A.

[Extract from the Punjab Govt Gaz. (Extra.), dated the 15th February, 2011]

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD, CIVIL SUPPLIES AND CONSUMERS AFFAIRS

Order

The 15th February, 2011

No. 5-S(939-A)-2011/119.—In exercise of the powers conferred by Section 3 of the East Punjab Control of Bricks Supplies Act, 1949 (East Punjab Act No. 1 of 1949), and all other Powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely :—

ORDER

1. This Order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (First Amendment) Order, 2011.

2. In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998 (hereinafter referred to as the said Order), in clause 4,—

- (i) in sub-clause (1), for the words "ten thousand rupees", the words "twenty thousand rupees" shall be substituted.
- (ii) in sub-rulo (3),-

(a) after condition No. (i), the following conditions shall be inserted, namely :-

- "(i-a) No licence shall be granted or renewed or change in the ownership of a brick kiln be allowed, unless 'No Objection Certificate' is obtained by the person from the Punjab State Pollution Control Board;
- (i-b) No person shall be granted a licence and allowed to set up a brick kiln, unless the site plan is approved by the Director of Industries, Punjab," and
- (b) in condition No. (ii), for the word and sign "renewed:", the word and sign "renewed;" shall be substituted, and the proviso thereto shall be omitted.
- 3: In the said Order, in clause 7,-
 - (i) For sub-clause (1), the following sub-clause shall be substituted, namely :--
 - "(1) The following fees shall be chargeable for the grant or renewal or issuing a duplicate licence, namely :---
 - (a) for grant of licence for
 a period up to one year
 or part thereof;
 - (b) for renewal of licence for one year or part thereof;
 - (c) for issuing a duplicate licence.

Rupees five thousand

Rupees four thousand

Rupees two thousand."

sub-clause (2),-

- (a) in the first proviso, for the words 'repees two thousand', that we work thousand shall be substituted; and
- (b) in the second proviso, for the words 'rupees ten thousand', the words 'rupees twenty thousand' shall be substituted.

4. In the said Order, in clause 16, for the words 'rupees two thousand five hundred', the words 'rupees. thousand' shall be substituted.

5. In the said Order, after clause 18-A, the following clauses shall be inserted, themely :--

"18-B Undertaking regarding child labour.--Every manufacturer and dealer shall give an undertaking that no child labour shall be engaged at his kiln. If any manufacturer or dealer contravenes the provisions of this clause, he shall be prosecuted and punished as per provisions of the relevant law.

18-C Undertaking regarding minimum wages .- Every manufacture thelealer shall give an undertaking that he shall pay minimum wages to the persons engaged by his at his kiln in accordance with the rates, as may be fixed by the Deputy Commissioner concerned from time to time."

6. In the said Order, in clause 19, in sub-clause (1), for the words "ten thousand rupees", the words upees twenty thousand" shall be substituted.

7. In the said Order, in Form-'A', in para 2, after item (a), the following item shall be inserted, antely :---

"(aa) Name of the nominee".

D. S. GREWAL

Secretary to Government of Punjab, Department of Feo J, Givil Bippilles and Gensumers Affairs.

PUNJAB GOVT GAZ. (EXTRA.), MAY 18, 2011 223 (VYSK 28, 1933 SAKA)

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD, CIVIL SUPPLIES AND CONSUMERS AFFAIRS

Order

The 17th May, 2011

No. S.O.42/E.P.A.1/1949/S.3/Amd.(1)/2011.-In exercise of the powers conferred by section 3 of the East Punjab Control of Bricks Supplies Act, 1949 (East Punjab Act No. 1 of 1949), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely :-

ORDER

1. This Order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (First Amendment) Order, 2011.

2. In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, in clause 4, in sub-clause (3), in condition No. (i-b), for the words "Director of Industries", the words "Director of Factories" shall be substituted.

D. S. GREWAL,

Secretary to Government of Punjab, Department of Food, Civil Supplies and Consumers Affairs.

160 LR(P)-Govt. Press, U.T., Chd.

PUNJAB GOVT GAZ. (EXTRA.), FEB. 14, 2012 2 (MAGHA 25, 1933 SAKA)

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD, CIVIL SUPPLIES AND CONSUMERS AFFAIRS

Order

The 1st February, 2012

No. S.O.5/E.P.A.1/1949/S.3/Amd.(2)/2012. -In exercise of the powers

conferred by section 3 of the East Punjab Control of Bricks Supplies Act, 1949 (East Punjab Act No. 1 of 1949), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely :---

ORDERS

1. This Order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (Amendment) Order, 2012.

2. In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, in clause 4, in sub-clause (3), in condition No. (iv), for the words "seven hundred metres", the words "five hundred metres" shall be substituted.

D. S. GREWAL,

Secretary to Government of Punjab, Department of Food, Civil Supplies and Consumers Affairs.

1157 LR(P)--Govt. Press, U.T., Chd.

PART III

Thomas

GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD, CIVIL SUPPLIES AND CONSUMERS

AFFAIRS

ORDER

The 10th March, 2016

No. S.O.32/E.P.A. 1/1949/S.3/Amd.(3)/2016.- In exercise of the powers conferred by section 3 of the East Punjab Control of Brick Supplies Act, 1949 (East Punjab Act No.1 of 1949), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely:-

ORDER

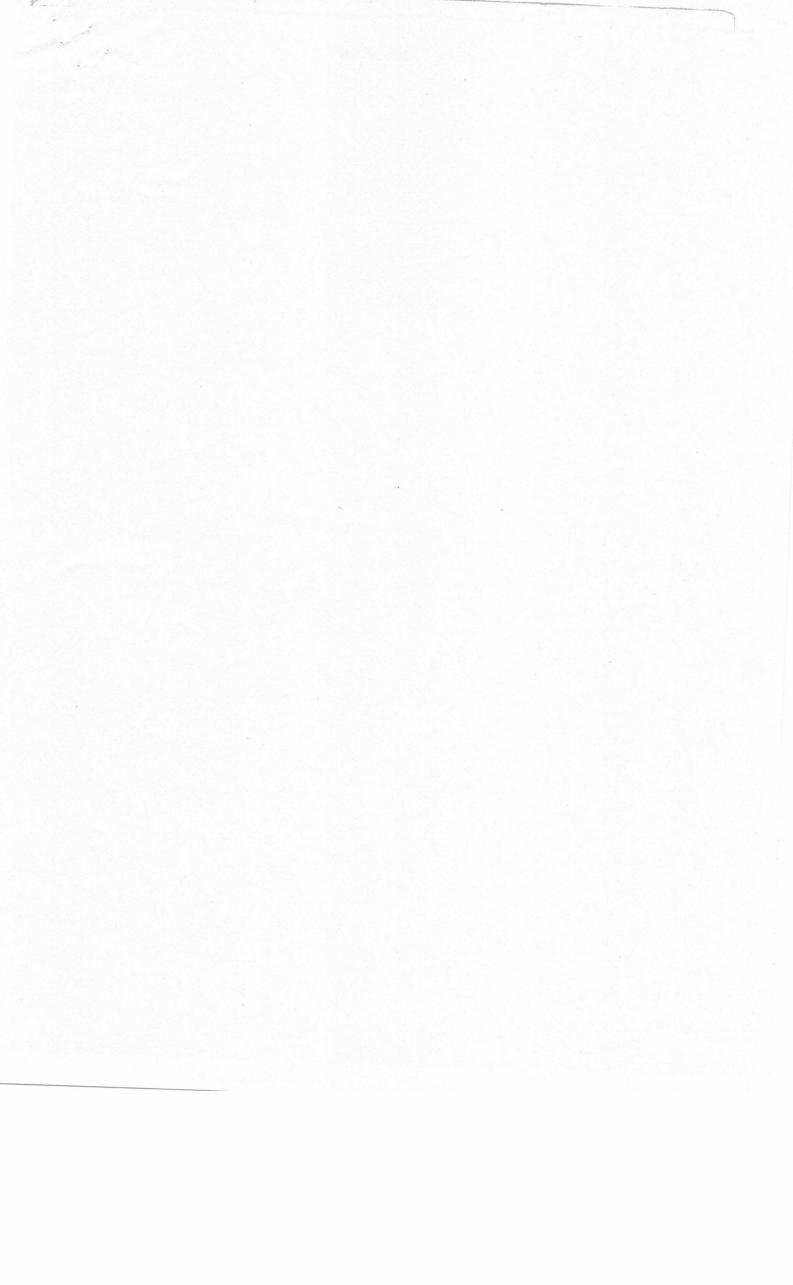
- 1. This Order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (Amendment) Order, 2016.
- In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, in clause 4 in sub-clause (3), in condition No. (iv), for the words "five hundred metres", the words "eight hundred metres" shall be substituted.

RAJ KAMAL CHAUDHARY,

Secretary to Government of Punjab, Department of Food, Civil Supplies and Consumers Affairs.

978/03-2016/Pb. Govt. Press, S.A.S. Nagar





Regd. No. CHD/0092/2018-2020

Regd No. NW/CH-22



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

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GOVERNMENT OF PUNJAB

DEPARTMENT OF FOOD, CIVIL SUPPLIES AND CONSUMERS AFFAIRS

ORDER

The 25th July, 2018

No.5-S(939-A)-2018/812.-In exercise of the powers conferred by section 3 of the East Punjab Control of Bricks Supplies Act, 1949 (East Punjab Act No. 1 of 1949), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Order further to amend the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998, namely:-

ORDER

 (1) This Order may be called the Punjab Control of Bricks Supplies, Price and Distribution Control (Amendment) Order, 2018.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

- 2. In the Punjab Control of Bricks Supplies, Price and Distribution Control Order, 1998 (hereinafter referred to as the said Order) in clause 4, in sub clause (1) for the words 'twenty thousand rupees', shall be substituted by 'twenty five thousand rupees'.
- 3. In the said Order, in clause (7),
 - (a) Insub clause (1)-
 - (i) in item (a), for the words "Rupees five thousand", the words "Rupeesten thousand" shall be substituted; and
 - (ii) initem (b), for the words "Rupees four thousand", the words "Rupeesfive thousand" shall be substituted; and
 - (iii) In item (c), for the words "Rupees two thousand", the words "Rupees five thousand" shall be substituted; and
 - (b) In sub clause (2)-
 - (i) in the first proviso, for the words "Rupees five thousand", the words "Rupeestenthousand" shall be substituted; and

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PUNJAB GOVT. GAZ. (EXTRA), NOVEMBER 2, 2018 (KRTK 11, 1940 SAKA)

- (ii) in the second proviso for the words "Rupees twenty thousand", the words "Rupeestwenty five thousand" shall be substituted; and
- 4. In the said Order, in clause 16, for the words "Rupees five thousand", the words "Rupees tenthousand" shall be substituted; and
- 5. In the said Order, in clause 19(1), for the words "Rupees twenty thousand", the words "Rupees twenty fivethousand" shall be substituted.

K.A.P. SINHA, Principal Secretary, Government of Punjab, Department of Food, Civil

Supplies and Consumers Affair.

1633/11-2018/Pb. Govt. Press, S.A.S. Nagar

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